## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

## LOK SABHA UNSTARRED QUESTION NO. 3376 TO BE ANSWERED ON 12.07.2019

# **COMMISSION FOR PROTECTION OF CHILD RIGHTS**

#### +3376. SHRI VISHNU DAYAL RAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that all the States have not notified the constitution of the State Commission for Protection of Child Rights (SCPCR);
- (b) if so, the details thereof along with the names of such States; and
- (c) whether the Government is planning to make the constitution of such commissions mandatory and if so, the details thereof and if not, the reasons therefor?

#### ANSWER

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): Section 17 of the Commissions for Protection of Child Rights (CPCR) Act, 2005, which is applicable to all the States/UTs except the State of Jammu & Kashmir, mandates the setting up of State Commission for Protection of Child Rights (SCPCR) in the State/UT. The composition of the SCPCRs have been prescribed under the CPCR Act. As per the information available with the Ministry, the SCPCRs have been set up in all the States/ UTs wherever the CPCR Act is applicable.

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